

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

NO  
Dismissal

O.A. No. 475/92  
T.A. No.

DATE OF DECISION 30-4-1993

Shri Mohmed H. Shama Petitioner

Shri B.B. Gogia Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Shri Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel

Vice Chairman

The Hon'ble Mr. V. Radhakrishnan

Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri Mohmed H. Sharma  
Residing at Julayawad  
Matam Chowk, Junagadh.

Applicant.

Advocate Shri B.B. Gogia

Versus

1. Union of India  
Through Its Secretary  
Postal Department, Dak Bhavan  
Government of India, New Delhi
2. Superintendent of Railway Mail  
Service, Rajkot Division, Rajkot.
3. Sub. Record Officer,  
Railway Mail Service, Rajkot Division  
Junagadh.

Respondents.

Advocate Shri Akil Kureshi

ORAL JUDGEMENT

In

O.A. 475 of 1992

Date: 30-4-1993

Per Hon'ble Shri N.B. Patel

Vice Chairman


It appears that the Chief Post Master General, Ahmedabad, Gujarat Circle has powers to review the order passed by the Appellate Authority in disciplinary proceedings. Mr. Gogia, on behalf of the applicant, states that if the Chief Post Master General, exercises his reviewing powers in this matter, the applicant is prepared to make a representation to him invoking his <sup>said</sup> powers. The applicant may make <sup>a</sup> representation or review application to the Chief Post Master General, Ahmedabad, Gujarat Circle, for

reduction of the punishment awarded to him, within 15 days from today. If such a representation is made, the Chief Post Master General may decide the same within a period of eight weeks from the date of the receipt of the representation or review application by him. The applicant is a poor man having ~~his~~ family of ~~one~~ wife and four children and if the Chief Post Master General finds that there ~~are~~ <sup>were</sup> some compelling family circumstances which resulted in the absence of the applicant from duty, we trust that the Chief Post Master General will take <sup>a</sup> lenient view in this matter.

2. In view of ~~the~~ directions and observations, Mr. Gogia seeks permission to withdraw the application. Permission granted. Application stands disposed of as withdrawn. No order as to costs.

  
(V. Radhakrishnan)

Member (A)

  
(N.B. Patel)

Vice Chairman.

\*AS.